## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

MA 01/424(3)/NCLT/AHM/2017 In C.P. No. 7/397-398/CLB/MB/2015

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBERJUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.01.2017

Name of the Company:

Nileshkumar Narayanbhai Panchal

Jap Agro Foods Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 634A of the Companies Act, 1956 r.w.

Section 424(3) of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. PAVAN S GODRAWACA ADVOCATE APPLICANT

ORDER

Learned Advocate Mr. Pavan Godiawala present for Applicant. None present for Respondents today in spite of service of notice for the hearing date on 4.1.2017. Even for the hearing date 4.1.2017 none of the Respondents present.

Learned Counsel for Applicant filed Affidavit stating that no appeal is filed before the Hon'ble High Court of Gujarat under Section 10F of the Companies Act, 1956 against the order dated 21.4.2015 passed by the CLB, Mumbai Bench.

Heard the Learned Counsel for Applicant. Application is admitted in respect of Reliefs A, B and H mentioned in the Application.

Issue notice to the Respondents requiring them to appear in person or through their professional and for filing their reply as to why the reliefs A, B and H mentioned in the Application cannot be granted within four weeks, by serving a copy of the reply in advance on the Applicant.

List the matter on 23.2.2017.